CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH

M	ORIGINAL APPLICATION NO.: -656 /200) G. Delke
(by	Advocaté Shi 6. S. Walia)
·	VERSUS
(By	of India don: Advocate Shi Swesh Kumae)
CORAM: Hon'ble Shri S.G.Deshmukh - Member (J) Hon'ble Shri S.P.Arya - Member (A)	
(i)	To be referred to the Reporter or not?
(ii)	Whether it needs to be circulated to other $\mathbb{N}^{\mathfrak{S}}$ Benches of the Tribunal ?
(iii)	Library ?
	(S.P.Arya) Member (人)

abp

CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH ORIGINAL APPLICATION NO:656/2001 DATED THE \\$\frac{2001}{2003}

CORAM:HON'BLE SHRI S.G.DESHMUKH, MEMBER(J)
HON'BLE SHRI S.P.ARYA, MEMBER(A)

M.G.Dethe
Working as
Chief Health Inspector,
at Valsad,
Western Railway,
Mumbai Division

... Applicant

By Advocate Shri G.S. Walia

V/s.

- 1. Union of India, through General Manager, Western Railway, Headquarters Office, Churchgate, Mumbai - 400 020.
- Divisional Railway Manager, Bombay Division, Mumbai Central, Mumbai - 400 008.
- 3. Shri M.B.Wasane Chief Health Inspector Jaipur
- 4. H.S.Hans, Chief Health Inspector, Kota
- 5. P.B.Sharma, Chief Health Inspector, Jaipur
- B.P.Sharma,
 Chief Health Inspector,
 Rajkot
- 7. Champalal, Chief Health Inspector, Ratlam

... Respondents

By Advocate Shri Suresh Kumar

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(ORDER)

Per Hon'ble Shri S.P.Arya, Member(A)

This OA has been filed for directing the respondents to include the name of the applicant in the panel of Assistant Health Officers dated 25.7.2001 and for direction to the respondents for posting him as Assistant Health Officer with consequential benefits on the ground that non inclusion of the applicant in the panel dated 25.7.2001 for the post of Assistant Health Officer was wrong and illegal; revision of seniority after the applicant passed in the written test and was invited for interview was illegal, arbitrary and unconstitutional and a person who was working in the Higher grade should be considered senior to the employees working in the lower grade and the applicant has not taken the benefit of accelerated promotion as Scheduled Caste.

- 2. We have heard learned counsel of both sides and gone through the records and file.
- 3. The applicant, was promoted in the scale of Rs.1600-2660 w.e.f 7.2.1996 and was further promoted as Chief Health Inspector in the pay scale of Rs.2000-3200 w.e.f. 29.2.1996 vide letter dated 04.03.1996. He qualified in the Written Test held on 4.11.2000 for selection for adhoc promotion to the Group 'B' post of Assistant Health Officer vide letter dated 21.11.2000. He was placed at No.1 amongst the six qualified. He was asked to be ready for appearing for viva voce test. A show cause notice on

11.4.2001 was issued for amending the inter se seniority of Shri Champalal, Mohd. Sharif, and the applicant by giving fifteen days time for making representation with documents and evidence, if required. Applicant made a representation on 27.4.2001 the representation was not accepted and on 7.6.2001, Champalal was assigned seniority above the applicant on the basis of Shri Champalal being promoted in each grade prior to the The applicant moved a representation against the applicant. order of 7.6.2001 on 20.6.2001 and stated that in case he placed after Shri Champalal in the seniority list, others placed at the seniority list from 5 to 13 who have not got the promotion in the scale of Rs.7450-11500 would become senior to him and therefore the seniority should not be revised. Respondents in the written reply have stated that the OA is bad for non joinder It was further stated that the applicant was of the parties. promoted in the roster point and being a beneficiary of the reservation, he could not get the seniority. Shri Champalal was promoted in each grade prior to the applicant and therefore he was given the seniority above the applicant.

- 4. By MP No.1021/2001 those who were in the panel of 25.7.2001 were made parties.
- 5. On hearing the counsel, the only question in the present application involved is whether seniority list can be revised during the process of selection to the higher post and whether an

employee working in the higher scale can be denied consideration for promotion to the higher post, when others working in the junior scale are considered and empanelled. It is not disputed that the applicant was promoted to the post of Chief Health Inspector w.e.f. 29/2/1996 and was also called for written test and interview. It is also not disputed that a letter issued from General Manager's Office placed the applicant at serial amongst the candidate who qualified in the written test and asked for being ready for viva voce test. The letter of the Divisional Railway Manager dated 16.5.2001 clearly states, on rechecking that the applicant attained the position in the of seniority and not basis Rs.7450-11,500/the on The respondents have filed another letter reservation. 27/3/2000 that the applicant has attained the position in the scale of Rs.7450-11,500/- because of reservation. Both these letters signed by same officer working are in the same designation signing for DRM, Mumbai. The letter of being later in time and stating the position on rechecking cannot We are therefore of the view that the position be denied. attained by the applicant was not because of accelerated promotion being granted against reservation category but it was because of his seniority. Denial of consideration for promotion to the applicant who entered this scale in 1997, 1998 and 1999 cannot be sustained. It is is bad in the eye of law. The applicant cannot be discriminated on the mere ground that he belongs to scheduled caste and because one member of the <u>b__</u> 5 . .

scheduled caste has already been put on the panel against one notified vacancy and therefore he cannot be considered. He even being a member of scheduled caste has got a right to be considered if he is senior enough to come in the eligibility zone even if the post is not specifically reserved for SC/ST.

- 6. In the show cause notice certain references to OAs have been given. The copies of judgements in those OAs have not been filed nor specific contents of those OAs have been disclosed by the applicant or the respondents. In absence of such details we cannot opine thereon.
- 7. In view of the above discussions, we find that the petitioner has a right to be considered for promotion for the post of Assistant Health Officer especially when he has qualified in the written test and was called for viva voce test and revision of the seniority of only three candidates in the eligibility zone was devoid of propriety. The applicant was not promoted because he belonged to scheduled caste communicty who got the promotion to the post of Chief Health Inspector in his own turn by way of promotion and suitability. We have taken note of Railway Board Circular dated 30.11.1989 and 08.03.2003 while coming to such a conclusion.



The respondents are directed to The petition is allowed. consider the applicant for the empanelment to the post of Assistant Health Officer by refixing the eligibility of the Chief Health Inspectors arranging on the basis of their payscales, higher being placed higher in the list in view keeping cause notice of show judgements in OAs referred the to in from the date of three months 11.4.2001 within a period of certified copy of this order and also to delete from on such consideration are found juniors by who circular issued by Railway Board dated 8.3.2002. following the No order as to costs.

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(S.P.ARYA)
MEMBER(A)

(S.G.DESHMUKH)
MEMBER(J)

abp

order Applicant by Shri G.S. Walia.

Respondents by Ms. Fernandes

On 301/104

12/2004 has been files Respondents by Ms. Fernandes

12/2004 has been filled by the applicant Shri N.G. Dethe alleging non-compliance of the Tribunal s order dated 18.9.2003 wherein a direction was issued to consider the applicant for empahelment.

> 81/04 has been MP filed on behalf respondents seeking extension of time further period of three months by a for implementation of the order.

We have | heard both the counsel on MP. counsel for applicant mentions that information mentioned in para 2 regarding receipt of Tribunal's order on 13.10.2003 is not correct. He mentioned that the order was served on the counsel for respondents on 22.9.2003. This has also been confirmed from the records. Learned counsel for the respondents also admitted the same. Secondly in para 3 it is mentioned that Thus an attempt has been to give a wrong impression about date of receipt of the order. We are also not satisfied as to how postings of persons at different places will come in the way of consideration by competent authority for empanelment of the applicant. We do not any merit in the MP and the MP is rejected.

Notice may be issued to contemners 1 and 2 to why action may not be initiated against them for not complying with the order 18.9.2003. Personal appearance of contemnets is dispensed with.

List the case on 05.3.2004

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(MUZAFFAR HUSAIN) Member (J)

AGARWAL) Vice Chairman. 5/3/2004

Respondents by Ms. D. Fernandes for shri suresh kumar.

informed that the order has already been complied with. A copy of the letter dared 4-3-2004 issued by the letter dared 4-3-2004 issued by the Head quarters, of the western Railway, has also been given to the pointy concerned. However, the xd coursel concerned. However, the xd coursel for the providents wanted to confirm the same from his client and sought same from his client and sought too weeks time for this purpose.

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(A. K. Aggreal)

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X13 PM